

(18)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A.No. 381/2000

IN

OA No. 1984/98

New Delhi: this the 9th day of November, 2000.

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Harendra Kumar Rajput,

S/o Shri Bhagwan Singh Rajput,

Apprentice Mechanic,

Under Dy. Chief Mechanical Engineer,

Wagon Repair Shop,

R/o C-22, East Baldev Park,

Delhi-2

....Applicant.

vs.

Union of India
through

1. The General Manager,
Western Railway,
Church Gate,
Mumbai,

2. The Divisional Railway Manager,
Western Railway,
Kota.

3. The Dy. Chief Mechanical Engineer,
Wagon Repair Shop,
Western Railway,
Kota

....Respondents.

ORDER (BY CIRCULATION)

Mr. S.R. Adige, VC (A).

Perused the RA.

2. None of the grounds therein bring it within the scope and ambit of section 22(3)(f) AT Act read with Order 47 Rule 1 CPC under which alone any decision/order of the Tribunal can be reviewed.

3. The RA is rejected.

A. Vedavalli

(DR. A. VEDAVALLI)
MEMBER (J)

S.R. Adige
(S.R. ADIGE)
VICE CHAIRMAN (A).

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